

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00292/2018

Chandigarh, this the 26th day of March, 2018

...
**CORAM:HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

Poonam Soni, aged 22 years D/o Manoj Kumar Soni, resident of 1185, Bassi Mohalla Pisangan, Tehsil Pisangan, District Ajmer, Rajasthan – 305204 (Group B)

....Applicant

(Present: Mr. Rajbir Singh, Advocate)

VERSUS

1. Union of India through Secretary Ministry of Home Affair, North Block, New Delhi.
2. Post Graduate Institute of Medical Education and Research, Chandigarh to its Managing Director/Director.
3. The Administrative Officer Recruitment Cell, PGI Chandigarh.
4. Vikas Jakhar S/o Sultan Singh through Recruitment Cell, PGI Chandigarh.

2nd address, Department of Radiotherapy, Bhawan Mahaveer Cancer Hospital and Research Center, J.L.N. Marg, Jaipur, Rajasthan- 302017.

....Respondents

**ORDER (Oral)
JUSTICE M.S. SULLAR, MEMBER (J)**

1. The main contention of learned counsel, at this stage, is that although the applicant has moved a representation dated 02.02.2018 (Annexure A-8), for redressal of her grievances, but no decision has yet been taken on it, by the Competent Authority.
2. Having heard learned counsel for the applicant, having gone through the record, with his valuable assistance, after considering the entire matter, and without expressing any opinion on merits, lest it may prejudice the case of either side during the course of further consideration, the instant Original Application (O.A.) is disposed of, with a direction to the Administrative Officer

Recruitment Cell, PGI Chandigarh (Respondent No.3) to consider and decide the indicated representation, by passing a speaking & reasoned order, and in accordance with law, within a period of one month from the date of receipt of a certified copy of this order.

Copy dasti.

**(P. GOPINATH)
MEMBER (A)**

**(JUSTICE M.S. SULLAR)
MEMBER (J)**

Dated: 26.03.2018

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